- Statement re. the Representation of
- (b) Review by Government on the working of the Company. [Placed in Library, See No. LT-34/9! for (a) and (b)].
- II. (a) Sixteenth Annual Report and Accounts of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Company. Placed in Library, See No. LT-35/91 for (a) and (b)].
- I. Report and Accounts (1988-89) of the Tamil Nadu Agro Industries Corporation Limited, Madras and related papers.
- II. Report and Accounts (1989-90) of the Punjab Agro Industries Corporation Limited, Chandigarh and related papers.

THE MINISTER OF STATE IN THEMINISTRY OF FINANCE MULLAPPALLY RAMA-(SHRI CHANDRAN): Sir, I lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hind1) of the following papers:-

- I. (a) Twenty-third Annual Report and Accounts of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-71/91 for (a) and (b)].
- II. (a) Twenty-fourth Annual Report and Accounts of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1989-90, together with the Auditors'

Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-72/91 for (a) and (b)].

Statements (in English and Hindi) giving reasons for the delay in laying the papers, mention at I above. [Placed in Library. See No. LT-72/91].

SHRIMATI JAYANTHI NATA-RAJAN (Tamil Nadu): Sir, I want to raise an important issue. (Interruptions).

The Vice-Chairman (Prof. Chandresh P. Thakur) in the Chair]

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Just one minute. The Leader of the House has to introduce a Minister.

INTRODUCTION OF MINISTER

THE LEADER OF THE HOUSE (SHRI S. B. CHAVAN): I have great pleasure in introducing to the House my colleague Mr. Rangarajan Kumaramangalam.

STATEMENT RE. THE REPRESEN-TATION OF THE PEOPLE (AM-ENDMENT) ORDINANCE, 1991

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I lay on the Table a statement (in English and Hindi explaining the circumstances which had necessitated immediate legislation by the Representation of the People (Amendment) Ordinance, 1991. [Placed in Library. See No. 19A/91].